T.C.P No. 27/(MAH)/2011

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017

NAME OF THE PARTIES:

Kalpdrum Enterprises

V/s.

M/s. Antop Hill Warehousing Co. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

Sat Minalyhi Adv for Reg. Minibahar.

i/b. s. O. Israni
law

Puncel Chatumedi Adv for Petitions 4/9/117

Adv.

<u>ORDER</u>

TCP No. 27/111A/NCLT/MB/MAH/2011

Counsel for the Petitioner as well as Respondent are present.

On the request made by the Respondent for adjournment, the Petitioner's side raised an objection for giving one more adjournment as this matter has already heard several times. The Counsel says that if any further adjournment is given, the Petitioner will be put to sufferance.

However, for the Respondent side has asked for adjournment, this Bench hereby adjourned this matter as last chance with a direction to the Respondent side to argue on the next date of hearing, failing which, the Petition will be decided by hearing the submission made by the Petitioner's side.

List this matter for hearing on 13.10.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) B.S.V. PRAKASH KUMAR Member (Judicial)